

.1.

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

Original Application No.180/00616/2019

Tuesday, this the 20th day of August, 2019

C O R A M :

**HON'BLE Mr.E.K.BHARAT BHUSHAN, ADMINISTRATIVE MEMBER
HON'BLE Mr.ASHISH KALIA, JUDICIAL MEMBER**

Dr.May Mathew @ May Katticaran,
Aged 57 years, W/o.Antony George Katticaran,
Residing at 5-A Amity Park, Edappally,
Kochi – 682 024, Kerala.
(former Superintendent B/R-1, R&D,
MES, Pashan, Pune.)

...Applicant

(By Advocates Mr.P.R.Jayakrishnan & Dr.R.Rejikumar)

v e r s u s

1. The Chief Engineer,
Head Quarters, Southern Command,
Military Engineer Services,
Pune – 411 001.
2. The Principal Controller of Defence Accounts (Pensions),
Draupadi Ghat, Allahabad – 211 014, Uttar Pradesh.
3. The Principal Controller of Defence Accounts (PCDA),
Southern Command, Military Engineer Services,
Pune – 411 001.
4. The Garrison Engineer (I),
Military Engineer Services,
R&D, Pashan, Pune – 411 021.
5. Union of India represented by its Secretary,
Ministry of Defence, 01-A,
South Block, Ministry of Defence,
New Delhi – 110 011. ...Respondents

(By Advocate Mr.E.N.Hari Menon, ACGSC)

This application having been heard on 20th August 2019, the Tribunal on the same day delivered the following :

.2.

O R D E R (O R A L)

Per : Mr.E.K.BHARAT BHUSHAN, ADMINISTRATIVE MEMBER

The applicant had retired from the service of the Greater Cochin Development Authority on superannuation. It is submitted that out of the total service of 31 years she has received pension and retirement benefits only for the period of qualifying service of 19 years. She has been denied credit for the another segment of qualifying service of 10 years 6 months and 28 days that she has served in Military Engineer Services. Aggrieved by the action of the respondents she has submitted a detailed representation to the Respondent No.1, a copy of which is available at Annexure A-11. It is submitted that the said representation has not been disposed of so far.

2. In the facts and circumstances of this case, we feel that the O.A can be disposed of at the admission stage itself by directing the Respondent No.1 to duly consider the aforesaid representation and dispose of the same in accordance with law as expeditiously as possible and in any case within a period of 30 days from the date of receipt of a copy of this order. Ordered accordingly.

3. The O.A stand disposed of as above. No costs.

(Dated this the 20th day of August 2019)

**ASHISH KALIA
JUDICIAL MEMBER
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**E.K.BHARAT BHUSHAN
ADMINISTRATIVE MEMBER**

.3.

List of Annexures in O.A.No.180/00616/2019

- 1. Annexure A-1** – A copy of the Part II Order Bno.46/98 dated 16.11.1998.
- 2. Annexure A-2** – A copy of the applicant's representation dated 20.4.1999.
- 3. Annexure A-3** – A copy of the letter No.1922/Estt.1/2010/GCDA dated 20.7.2012.
- 4. Annexure A-4** – A copy of the Part II Order No.52 dated 31.12.2012.
- 5. Annexure A-5** – A copy of the applicant's representation dated 14.7.2017.
- 6. Annexure A-6** – A copy of the Order No.190110/May Mathew/E1R (GP-IV) dated 5.1.2018.
- 7. Annexure A-7** – A copy of the letter No.190110/May Mathew/E1R (PG-IV) dated 22.10.2018.
- 8. Annexure A-8** – A copy of the applicant's representation dated 24.11.2018.
- 9. Annexure A-9** – A copy of the order No.Pay/1/2/T-1 dated 26.6.2019 issued by 3rd respondent.
- 10. Annexure A-10** – A copy of the order No.190110/TECH RES/MAY KATTICARAN/E1R/(PG-IV) dated 4.7.2019.
- 11. Annexure A-11** – A copy of the applicant's representation dated 1.8.2019.
